

SHRI SHYAMNANDAN MISHRA: My submission is this. This does not actually require direction from the Chair. He himself agreed yesterday to lay it on the Table of the House. There is no question of any further direction from the Chair.

MR. CHAIRMAN: Whatever he said yesterday, he stands by it.

SHRI G. VISWANATHAN: Why should he hesitate?

MR. CHAIRMAN: There is no hesitation. Now the procedure is this. He will write to the Speaker and get the permission to do it.

SHRI G. VISWANATHAN: If a Minister wants to lay something it is never disallowed. Speaker has never disallowed it.

MR. CHAIRMAN: He will do that. He will write to the Speaker.

SHRI JYOTIRMOY BOSU: Mr. Chairman, Sir, kindly try to understand the situation. I very much expected that he would have already laid it on the Table of the House. I came here looking for a copy and I was told that he has not laid it on the Table. What he said is quite clear and quite conclusive. You may kindly issue a directive.

MR. CHAIRMAN: It will be shown to the hon. Speaker and I request the Minister to write to the Speaker.

Now, we take up the Resolution to be moved by Shri Umashankar Dikshit.

SHRI SURENDRA MOHANTY (Kendrapara): I rise on a point of order. I had given a notice of motion disapproving the President's proclamation in relation to the State of Orissa. I do not know what has happened to it nor have I been communicated in this regard. But I find for all practical purposes as the Governor had summarily dismissed the Legislature

in Orissa, similarly my dis-approval motion has also been dismissed. I want to know what has happened to it.

MR. CHAIRMAN: It is not permissible. The Resolution is before the House. I over-rule that point of order.

PROF. MADHU DANDAVATE (Rajapur): I have already given a motion disapproving this proclamation in Orissa. I am informed by the House that there is no specific rule in the Rules of Procedure. However, in 1956 and 1959 the Speaker had given some ruling. As a result thereof a convention is observed here that such a motion should not be moved. In Rajya Sabha no such convention is observed. I do not know why we should be guided by a ruling given in 1965? We should be permitted to move the motion.

MR. CHAIRMAN: I have allowed him to move the Resolution and if you have got anything to say please write to the Speaker.

16.45 hrs.

STATUTORY RESOLUTION RE. APPROVAL OF PROCLAMATION IN RELATION TO ORISSA AND ORISSA BUDGET 1973-74—GENERAL DISCUSSION,* DEMANDS FOR GRANTS ON ACCOUNT, 1973-74, AND SUPPLEMENTARY *DEMANDS FOR GRANTS, 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

SHRI K. C. PANT: I have said it—

“That this House approves the Proclamation issued by the President on the 3rd March, 1973, under article 356 of the Constitution in relation to the State of Orissa.”

16.46 hrs.

[SHRI S. A. KADER in the Chair].

Sir, the report received from the Governor, which has already been

*Moved with the recommendation of the President.

placed on the Table of the House, has set out the background in which the Chief Minister of Orissa, Smt. Nandini Satpathy submitted her resignation. I will, therefore, not take the time of the House by going into the details of it.

I would, however, like to set out briefly the developments in Orissa since the elections to the State Assembly held in March, 1971 to place in its proper perspective the present situation in the State. The immediate outcome of the elections of March, 1971 was that no party or combination of parties was in a position to form a Ministry. A proclamation under article 356 of the constitution had, therefore, to be issued on the 23rd March, 1971 soon after the elections. Some days later, it was reported by the Governor that a United Front Assembly Party had been formed under the leadership of Biswanath Das and that it may be given an opportunity to form the Government.

The Governor's recommendation was accepted and the Proclamation was revoked on 3rd April, 1971, and a new Ministry came into being on the same day. Shri Biswanath Das resigned on 9th June, 1972. On 14th June, 1972, a Ministry headed by Shri-mati Nandini Satpathy was formed. Smt. Nandini Satpathy resigned on 1st March, 1973.

The Governor in his report has explained in detail the reasons why an alternative stable government was not possible. After careful consideration of the subject, the Governor came to the conclusion that it would be better to obtain a fresh mandate from the people.

I request this august House to ponder carefully over the situation that had arisen in Orissa. In brief, the developments were in the following sequence. The budget session of the Orissa Legislative Assembly which had commenced on 9th February, had conducted its business in the normal way till the 1st March. Early in the morning of the 1st March, the Chief Minister submitted her resignation and recommended the prorogation as well as the dissolution of the Assembly.

SHRI SURENDRA MOHANTY:
(Kendrapara): What was the time?

SHRI K. C. PANT: I do not exactly remember. As far as I remember, it was 6.30. He can see it in the report.

SHRI JAGANNATH RAO (Chatrapur): Sunrise.

SHRI K. C. PANT: The Governor accepted her resignation but requested her to continue until alternative arrangements could be made. The leader of the Orissa Pragati Legislature Party met the Governor on the same morning and claimed that he would be in a position to form an alternative government.

SHRI SURENDRA MOHANTY:
The hon. Minister stated in the Rajya Sabha that the Governor accepted the resignation of the Chief Minister but not her advice. When he is dwelling on the point, he might clarify what advice the Chief Minister had tendered to the Governor at the time she resigned.

SHRI K. C. PANT: I have said it—he had not heard it.

I said that early in the morning the Chief Minister submitted her resignation and recommended the prorogation as well as dissolution of the Assembly. That is very clear. Then I said

[Shri K. C. Pant]
 the Governor accepted her resignation, but requested her to continue until alternative arrangements could be made. In other words, he did not straightway and automatically accept the advice of dissolution.

The leader of the Orissa Pragati Legislature Party met the Governor that same morning and claimed that he would be in a position to form an alternative government. The Governor informed the leader of the Orissa Pragati Legislature Party that he would give due consideration to the latter's claim. On the same day, a few hours later, one member wrote to the Governor that his signature was taken by force and that he was not willing to join the Orissa Pragati Legislature Party and that he would support Shrimati Nandini Satpathy. Later that evening, another member wrote to the Governor in the same vein stating that he was intimidated, threatened and forced to give his signature in support of the Orissa Pragati Legislature Party.

The Governor has pointed out that when he took these letters into consideration, the strength of the Orissa Pragati Legislature Party was only 70 in a House of 140.

SHRI SURENDRA MOHANTY: So what?

SHRI K. C. PANT: In paragraphs 12—17 of his report, the Governor has given cogent reasons as to why he came to the conclusion that 'there is no guarantee that the present majority claimed by Shri Biju Patnaik and his supporters will remain stable'.

I will request members to ponder dispassionately over these details. The Governor's report was carefully considered and it was difficult to find fault with him. Considered in the proper perspective, there seems hardly any necessity for any elaborate

justification for the course of action adopted by the Governor and the President. Constitutionally there was no alternative. This may be unpalatable to some. However, for this what needs to be blamed is the nature of the malady and not the bitterness of the medicine. Considering the circumstances in which the President has made his proclamation under article 356 in relation to the State of Orissa, I am sure the House will approve the proclamation issued by the President.

श्री रामावतार शास्त्री : सभापति महोदय, हमारे दल के स्पीकर गंडा साहब को भी आज मीटिंग में जाना है इसलिए उनको कल बोलने का मौका मिल जाना चाहिए।

सभापति महोदय : कल डिवेट रहेगी तो जरूर बोलेंगे।

DEMAND NO. 1—ELECTIONS AND OTHER EXPENDITURE RELATING TO THE HOME DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 43,14,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Elections and other expenditure relating to the Home Department'."

DEMAND NO. 2—JAILS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 33,99,000 be granted to the President *on account*, out of the Consolidated Fund of the State of

Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Jails'."

DEMAND No. 3—POLICE

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 3,25,79,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Police'."

DEMAND No. 4—EXPENDITURE RELATING TO THE PLANNING AND COORDINATION DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 16,77,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Expenditure relating to the Planning and Coordination Department'."

DEMAND No. 4A—EXPENDITURE RELATING TO THE RURAL DEVELOPMENT DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 2,17,30,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Expenditure relating to the Rural Development Department'."

DEMAND No. 5—COMMUNITY DEVELOPMENT PROJECTS, ETC.

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 4,52,76,000 be granted to the

President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Community Development Projects, etc.'"

DEMAND No. 6—EXPENDITURE RELATING TO THE POLITICAL AND SERVICES DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 17,49,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Expenditure relating to the Political and Services Department'."

DEMAND No. 6A—EXPENDITURE RELATING TO THE POLITICAL AND SERVICES (R.V.D.) DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 64,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Expenditure relating to the Political and Services (R.V.D.) Department'."

DEMAND No. 7—CULTURAL AFFAIRS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 9,20,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Cultural Affairs'."

DEMAND No. 8—STAMPS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 3,27,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Stamps'."

DEMAND No. 9—MINISTERS CIVIL SECRETARIAT AND OTHER EXPENDITURE RELATING TO THE FINANCE DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,05,21,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of Ministers Civil Secretariat and other expenditure relating to the Finance Department'."

DEMAND No. 10—PENSIONS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 70,70,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Pensions'."

DEMAND No. 11—EXPENDITURE RELATING TO THE EDUCATION DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 11,22,30,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Expenditure relating to the Education Department'."

DEMAND No. 11A—TEXT BOOK PRESS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 13,12,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Text Book Press'."

DEMAND No. 12—TAXATION

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 39,22,000 granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Taxation'."

DEMAND No. 13—LAND REVENUE

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 2,49,42,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Land Revenue'."

DEMAND No. 14—EXCISE

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 18,69,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Excise'."

DEMAND No. 15—REGISTRATION

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 9,65,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Registration'."

DEMAND No. 16—DISTRICT ADMINISTRATION AND OTHER EXPENDITURE RELATING TO THE REVENUE DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,34,28,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'District Administration and other expenditure relating to the Revenue Department'."

DEMAND No. 17—EXPENDITURE RELATING TO THE INDUSTRIES DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,20,87,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Expenditure relating to the Industries Department'."

DEMAND No. 17A—MINES

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 16,28,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974 in respect of 'Mines'."

DEMAND No. 18—CIVIL AND SESSIONS COURTS AND OTHER EXPENDITURE RELATING TO THE LAW DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 25,86,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Civil and Sessions Courts and other expenditure relating to the Law Department'."

DEMAND No. 19—GOVERNMENT PRESS AND OTHER EXPENDITURE RELATING TO THE COMMERCE DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 47,75,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Government Press and other expenditure relating to the Commerce Department'."

DEMAND No. 20—LABOUR, EMPLOYMENT AND HOUSING

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs 31,22,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Labour, Employment and Housing'."

DEMAND No. 21—TRIBAL AND RURAL WELFARE

MR. CHAIRMAN: Motion moved.

"That a sum not exceeding Rs. 1,91,78,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment

during the year ending the 31st day of March, 1974, in respect of 'Tribal and Rural Welfare'."

DEMAND No. 22—MEDICAL AND OTHER EXPENDITURE RELATING TO THE HEALTH AND FAMILY PLANNING DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 2,77,67,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Medical and other expenditure relating to the Health and Family Planning Department'."

DEMAND No. 23—PUBLIC HEALTH

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 2,49,26,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Public Health'."

DEMAND No. 24—IRRIGATION

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 5,01,65,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Irrigation'."

DEMAND No. 24A—LIFT IRRIGATION

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 36,26,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which

will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Irrigation Lift'."

DEMAND No. 25—PUBLIC WORKS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 5,07,92,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Public Works'."

DEMAND No. 26—STATE LEGISLATURE

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 7,20,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'State Legislature'."

DEMAND No. 27—PUBLIC WORKS, COMMON ESTABLISHMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,19,51,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Public Works, Common Establishment'."

DEMAND No. 28—ELECTRICITY SCHEMES

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 68,31,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which

will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Electricity Schemes'."

DEMAND No. 29—TAXES ON VEHICLES

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 9,57,000 be granted to the President on account, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Taxes on Vehicles'."

DEMAND No 30—TRANSPORT SCHEMES

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,42,19,000 be granted to the President on account, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Transport Schemes'."

DEMAND No. 31—FOREST

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 2,12,19,000 be granted to the President on account, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Forest'."

DEMAND No. 32—FISHERIES

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 43,76,000 be granted to the President on account, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Fisheries'."

3983 US—11.

DEMAND No. 33—Co-OPERATION AND MARKETING

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding R. 65,42,000 be granted to the President on account, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Co-operation and Marketing'."

DEMAND No. 34—EXPENDITURE RELATING TO THE URBAN DEVELOPMENT DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 2,21,56,000 be granted to the President on account, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Expenditure relating to the Urban Development Department'."

DEMAND No. 35—ANIMAL HUSBANDRY

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,17,44,000 be granted to the President on account, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Animal Husbandry'."

DEMAND No. 36—PUBLIC RELATIONS AND TOURISM

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 17,23,000 be granted to the President on account, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Public Relations and Tourism'."

DEMAND No. 37—AGRICULTURE

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 3,06,02,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Agriculture'."

DEMAND No. 38—SUPPLY DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 28,54,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Supply Department'."

DEMAND No. 39—PORTS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,00,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Ports'."

DEMAND No. 41—LOANS TO LOCAL FUNDS, GOVERNMENT SERVANTS ETC

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 41,00,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Loans to Local Funds, Government Servants etc.'"

DEMAND No. 42—COMPENSATION FOR ABOLITION OF ZAMINDARI SYSTEM, etc.

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 28,08,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Compensation for abolition of Zamindari System, etc.'"

DEMAND No 43—MULTIPURPOSE RIVER, IRRIGATION AND ELECTRICITY SCHEMES

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs 10,33,71,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Multipurpose River, Irrigation and Electricity Schemes'."

DEMAND No 43A—CAPITAL EXPENDITURE RELATING TO LIFT IRRIGATION

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs 16,33,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to Lift Irrigation'."

DEMAND No. 44—AGRICULTURAL IMPROVEMENT AND RESEARCH

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 1,58,95,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Agricultural Improvement and Research'."

DEMAND No. 45—GOVERNMENT TRADING SCHEMES

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 2,33,33,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Government Trading Schemes'."

DEMAND No. 46—ROAD AND WATER TRANSPORT SCHEMES

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 10,23,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Road and Water Transport Schemes'."

DEMAND No. 47—CAPITAL EXPENDITURE RELATING TO PUBLIC HEALTH AND URBAN DEVELOPMENT DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 80,92,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to Public Health and Urban Development Department'."

DEMAND No. 48—CAPITAL OUTLAY ON INDUSTRIAL DEVELOPMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 44,52,000 be granted to the President *on account*, out of the Consolidated Fund of the State of

Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Industrial Development'."

DEMAND No. 49—HIRAKUD DAM PROJECT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 2,00,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Hirakud Dam Project'."

DEMAND No. 50—CAPITAL OUTLAY ON PORTS

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 10,67,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Ports'."

DEMAND No. 51—CAPITAL EXPENDITURE RELATING TO LABOUR, EMPLOYMENT AND HOUSING DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 27,00,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to Labour, Employment and Housing Department'."

DEMAND No 52—CAPITAL EXPENDITURE RELATING TO THE EDUCATION DEPARTMENT

MR CHAIRMAN Motion moved:

"That a sum not exceeding Rs 16,81,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to the Education Department'."

DEMAND No 53—CAPITAL EXPENDITURE RELATING TO HOME DEPARTMENT

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 1,66,000 be granted to the President *on account* out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March 1974, in respect of 'Capital Expenditure relating to Home Department' "

DEMAND No 54—CAPITAL OUTLAY ON FORESTS

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 331,63,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Forests' "

DEMAND No 55—SHARE CAPITAL CONTRIBUTION AND LOANS TO CO-OPERATIVE ORGANISATIONS

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 89,13,000 be granted to the President *on account*, out of the Consolidated Fund of the State of

Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Share Capital contribution and loans to Co-operative Organisations' "

DEMAND No 56—CAPITAL EXPENDITURE RELATING TO RURAL DEVELOPMENT DEPARTMENT

MR CHAIRMAN Motion moved:

"That a sum not exceeding Rs 99,80,000 be granted to the President *on account* out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March 1974, in respect of 'Expenditure relating to the Rural Development Department' "

DEMAND No 57—CAPITAL EXPENDITURE RELATING TO ANIMAL HUSBANDRY DEPARTMENT

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 253,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to Animal Husbandry Department' "

DEMAND No 58—CAPITAL EXPENDITURE RELATING TO THE GRAMA PANCHAYAT DEPARTMENT

MR CHAIRMAN Motion moved

"That a sum not exceeding Rs 54,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to the 'Grama Panchayat Department' "

**DEMAND No. 60—CAPITAL OUTLAY ON
PUBLIC WORKS**

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 2,42,05,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Outlay on Public Works'."

**DEMAND No. 61—CAPITAL EXPENDITURE
RELATING TO THE MINING AND GEOLOGY
DEPARTMENT**

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 18,33,000 be granted to the President *on account*, out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to the Mining and Geology Department'."

**DEMAND No. 62—CAPITAL EXPENDITURE
RELATING TO TRIBAL AND RURAL WEL-
FARE DEPARTMENT**

MR. CHAIRMAN: Motion moved:

"That a sum not exceeding Rs. 67,000 be granted to the President *on account* out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1974, in respect of 'Capital Expenditure relating to Tribal and Rural Welfare Department'."

**DEMAND No. 1—ELECTIONS AND OTHER
EXPENDITURE RELATING TO THE HOME
DEPARTMENT**

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 3,92,500 be granted

to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Elections and other Expenditure relating to the Home Department'."

DEMAND No. 2—JAILS

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 17,34,200 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Jails'."

DEMAND No. 3—POLICE

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 30,94,500 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Police'."

**DEMAND No. 4—EXPENDITURE RELATING
TO THE PLANNING AND CO-ORDINATION
DEPARTMENT**

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Expenditure relating to the Planning and Co-ordination Department'."

DEMAND No. 4-A—EXPENDITURE RELATING TO THE RURAL DEVELOPMENT DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,11,00,000 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Expenditure relating to the Rural Development Department'."

DEMAND No. 5—COMMUNITY DEVELOPMENT PROJECT, DEPARTMENT ETC.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 87,59,700 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Community Development Projects, etc.'"

DEMAND No. 6—EXPENDITURE RELATING TO THE POLITICAL AND SERVICES DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 29,000 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Expenditure relating to the Political and Services Department'."

DEMAND No. 7—CULTURAL AFFAIRS

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 4,00,000 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which

will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Cultural Affairs'."

DEMAND No. 9—MINISTERS, CIVIL SECRETARIAT AND OTHER EXPENDITURE RELATING TO THE FINANCE DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 16,79,800 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973 in respect of 'Ministers, Civil Secretariat and other Expenditure relating to the Finance Department'."

DEMAND No. 10—PENSIONS

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Pensions'."

DEMAND No. 11—EXPENDITURE RELATING TO THE EDUCATION DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,02,81,400 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Expenditure relating to the Education Department'."

DEMAND No. 11-A—TEXT BOOK PRESS

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 6,00,000 be granted to

the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Text Book Press'."

DEMAND No. 13—LAND REVENUE

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 16,400 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Land Revenue'."

DEMAND No. 14—EXCISE

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,92,500 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Excise'."

DEMAND No. 15—REGISTRATION

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 37,900 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Registration'."

DEMAND No. 16—DISTRICT ADMINISTRATION AND OTHER EXPENDITURE RELATING TO THE REVENUE DEPARTMENT

MR. CHARIMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,24,89,000 be granted to the President out of the Consolidated Fund of the State of

Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'District Administration and other Expenditure relating to the Revenue Department'."

DEMAND No. 17—EXPENDITURE RELATING TO THE INDUSTRIES DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 54,39,700 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Expenditure relating to the Industries Department'."

DEMAND No. 17-A—MINES

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Mines'."

DEMAND No. 18—CIVIL AND SESSIONS COURTS AND OTHER EXPENDITURE RELATING TO THE LAW DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,12,000 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Civil and Sessions Courts and other Expenditure relating to the Law Department'."

DEMAND No. 19—GOVERNMENT PRESS AND OTHER EXPENDITURE RELATING TO THE COMMERCE DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 60,500 be granted to

the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Government Press and other Expenditure relating to the Commerce Department'."

DEMAND No. 20—LABOUR, EMPLOYMENT AND HOUSING

MR CHAIRMAN: Motion moved

"That a Supplementary sum not exceeding Rs 95,000 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Labour, Employment and Housing'"

DEMAND No. 21—TRIBAL AND RURAL WELFARE

MR. CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs. 7,05,300 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Tribal and Welfare'."

DEMAND No 22—MEDICAL AND OTHER EXPENDITURE RELATING TO THE HEALTH AND FAMILY PLANNING DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 13,73,800 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Medical and other Expenditure relating to the Health and Family Planning Department'."

DEMAND No. 23—PUBLIC HEALTH

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 47,68,000 be granted

to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Public Health'."

DEMAND No. 24—IRRIGATION

MR CHAIRMAN: Motion moved.

"That a Supplementary sum not exceeding Rs. 1,80,10,200 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Irrigation'"

DEMAND No 24-A—LIFT IRRIGATION

MR CHAIRMAN Motion moved

"That a Supplementary sum not exceeding Rs 30,37,200 be granted to the President out of the Consolidated Fund of the State of Orissa, to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Lift Irrigation' "

DEMAND No 25—PUBLIC WORKS.

MR. CHAIRMAN: Motion moved

"That a Supplementary sum not exceeding Rs. 1,24,26,100 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Public Works'."

DEMAND No. 26—STATE LEGISLATURE.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,00,000 be granted to the President out of the Consolidated Fund of the State of Orissa to

defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'State Legislature' "

DEMAND No. 27—PUBLIC WORKS, COMMON ESTABLISHMENT

MR. CHAIRMAN: Motion moved.

"That a Supplementary sum not exceeding Rs. 5,50,100 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Public Works, Common Establishment'."

DEMAND No. 28—ELECTRICITY SCHEMES.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 31,79,400 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Electricity Schemes'."

DEMAND No. 29—TAXES ON VEHICLES.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 16,800 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Taxes on Vehicles'."

DEMAND No. 30—TRANSPORT SCHEMES.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 21,19,700 be granted to the President out of the Consolidated Fund of the State of Orissa to

defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of "Transport Schemes'."

DEMAND No. 31—FOREST.

MR. CHAIRMAN Motion moved:

"That a Supplementary sum not exceeding Rs. 52,00,400 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Forest'."

DEMAND No. 32—FISHERIES.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 300 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Fisheries'."

DEMAND No. 33—CO-OPERATION AND MARKETING.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 15,71,500 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Co-operation and Marketing'."

DEMAND No. 34—EXPENDITURE RELATING TO THE URBAN DEVELOPMENT DEPARTMENT.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 96,08,200 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come

in course of payment during the year ending the 31st day of March, 1973, in respect of 'Expenditure relating to the Urban Development Department'."

DEMAND No. 35—ANIMAL HUSBANDRY.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 3,00,900 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Animal Husbandry'."

DEMAND No. 37—AGRICULTURE.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,900 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Agriculture'."

DEMAND No. 38—SUPPLY DEPARTMENT.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Supply Department'."

DEMAND No. 41—LOANS TO LOCAL FUNDS, GOVERNMENT SERVANTS, ETC.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 8,13,20,000 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the

year ending the 31st day of March, 1973, in respect of 'Loans to Local Funds, Government Servants, etc.'"

DEMAND No. 42—COMPENSATION FOR ABOLITION OF ZAMINDARI SYSTEM AND OTHER EXPENDITURE RELATING TO THE REVENUE DEPARTMENT.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 20,00,000 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Compensation for abolition of Zamindari System and other Expenditure relating to the Revenue Department'."

DEMAND No. 43—MULTIPURPOSE RIVER, IRRIGATION AND ELECTRICITY SCHEMES.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,06,15,500 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Multipurpose River, Irrigation and Electricity Schemes'."

DEMAND No. 43A—CAPITAL EXPENDITURE RELATING TO LIFT IRRIGATION.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 33,00,000 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Expenditure relating to Lift Irrigation'."

DEMAND No. 44—AGRICULTURAL IMPROVEMENT AND RESEARCH.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 2,27,75,300 be granted

to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Agricultural Improvement and Research'."

DEMAND NO. 45—GOVERNMENT TRADING SCHEMES

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs 13,00,50,000 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Government Trading Schemes'."

DEMAND NO. 46—ROAD AND WATER TRANSPORT SCHEMES

"That a Supplementary sum not exceeding Rs. 41,600 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Road and Water Transport Schemes'."

DEMAND NO. 47—CAPITAL EXPENDITURE RELATING TO PUBLIC HEALTH AND URBAN DEVELOPMENT DEPARTMENT.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 5,57,600 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Expenditure relating to Public Health and Urban Development Department'."

DEMAND NO. 48—CAPITAL OUTLAY ON INDUSTRIAL DEVELOPMENT.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,00,200 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come

in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay on Industrial Development'."

DEMAND NO. 54—CAPITAL OUTLAY ON FORESTS

"That a Supplementary sum not exceeding Rs. 1,38,60,600 be granted to the President out of the Consolidated Fund of the States of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay in Forests'."

DEMAND NO. 55—SHARE CAPITAL CONTRIBUTION AND LOANS TO CO-OPERATIVE ORGANISATIONS

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,44,50,800 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Share Capital Contribution and Loans to Cooperative Organisations'."

DEMAND NO. 57—CAPITAL EXPENDITURE RELATING TO ANIMAL HUSBANDRY DRY DEPARTMENT.

"That a Supplementary sum not exceeding Rs. 1,50,200 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of "Capital Expenditure relating to Animal Husbandry Department'."

DEMAND NO. 59—CAPITAL EXPENDITURE RELATING TO HEALTH DEPARTMENT.

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 53,28,000 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Expenditure relating to Health Department'."

DEMAND No. 60—CAPITAL OUTLAY ON PUBLIC WORKS.

MR CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 36,96,900 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Outlay on Public Works'."

DEMAND No. 61—CAPITAL EXPENDITURE RELATING TO THE MINING & GEOLOGY DEPARTMENT

MR CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 85,42,000 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Expenditure relating to the Mining and Geology Department'."

MR CHAIRMAN: Motion moved:

DEMAND No. 62—CAPITAL EXPENDITURE RELATING TO TRIBAL AND RURAL WELFARE DEPARTMENT

MR. CHAIRMAN: Motion moved:

"That a Supplementary sum not exceeding Rs. 86,000 be granted to the President out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1973, in respect of 'Capital Expenditure relating to Tribal and Rural Welfare Department'."

Item Nos. 16, 17, 18 and 19 will be taken together.

SHRI JAGANNATH RAO: My submission is that as we have got only one hour and five minutes from now let us discuss the proclamation today and the rest tomorrow.

MR. CHAIRMAN. We will discuss all those items together. There are a number of speakers. I have received a request from Mr. P. K. Deo. As he is leaving tomorrow, out of turn I allow him first to speak.

SHRI DINEN BHATTACHARYYA (Serampore): I do not understand this thing. If any Member leaves tomorrow why should the chance be given to him today? If he were to leave today, I could understand. Of course, I do not object if he gets the chance to speak, but the procedure that you are adopting is not proper.

MR CHAIRMAN: I am glad that the hon Member has no objection to his being called first to speak. It is quite possible that Mr Deo will not take much time. The list of those who want to speak is before me and they will be called to speak. In view of the special request from one of the hon Members, I think there is no harm if he speaks first. You should hear with me.

SHRI DINEN BHATTACHARYYA: You are a new Chairman; you should also know the procedure.

MR. CHAIRMAN: I also remember that under such circumstances I was not allowed. So, I know what harm it is.

SHRI P. K. DEO (Kalahandi) Mr Chairman, Sir, it is the sequence of the dramatic political events which culminated in the imposition of President's rule under article 356 and it is the compulsion of duty which forces me to speak some unpalatable truth, and I hope it may not be to the liking of my friends opposite.

It was on the 3rd March, 1973—may we call it the Idea of March in India's political history—when democracy and democratic principles and its values have been sacrificed on the altar of political expediency and part is under consideration. It has exposed many a skeleton in the Congress cupboard. It has proved to the whole world that

the President is nothing better than a ruler-stamp, and the proclamation has been signed on the dotted line which has been drafted by the Home Ministry. The Governor has acted as a stooge, and the institution of the Governor has been put to utter shame to strangle democracy in broad daylight, because the Governor cannot be impeached and he holds office at the pleasure of the President.

Sir, we want that the Governor, when he occupies this exalted position, should be properly insulted against any political pressure.

That is why I would like to quote about the role of Governors from a report of a committee of Governors issued by the President's Secretariat in Delhi. It says "No Governor would, it can be safely asserted, want the State to be brought under the President's rule except in circumstances which leave him with no alternative".

17 hrs.

While moving article 356 of the Constitution Dr Ambedkar has given enough caution and said "it would never be called into operation and that it would remain a dead letter." We see that out of 33 cases, in which proclamation had been issued under this article in 28 cases the beneficiary had been the Congress party. Of that staff are these Governors made? Either they are popular ejections at the polls or frustrated politicians rehabilitated on a comfortable cushion of Governorship. Even though they take the oath to preserve, protect and defend the Constitution and the law, there has been a departure in so many cases. I take my hat off to Shri Ananthasayanam Iyengar, who when he was the Governor of Bihar at a Farewell address said that had he acted on the advice of the Home Ministry of the Government of India, he would have stayed there for another fifteen years. Eight and a half months ago, Mr. Joginder Singh who had to eat the humble pie in the hands of Swatantra candidate in Bahraich in

1962 Lok Sabha elections and was defeated, called the Congress party with a strength of only 48 in a House of 140 to form the Government with the aid of defectors. The defectors were made Ministers in spite of the recommendations of the committee on defections and in spite of the unanimous recommendations that no defector should be rewarded but should seek re-elections. But all these were thrown to the winds. I have brought this fact to the notice of this House as early as May, 1972 when these defectors were brought at the instance of Shri Uma Shankar Dixit and Shri G. S. Mishra and were kept in the Haryana Guest House of infamous Bansi Lal, infamous for Ayarama and Gayaram. When the reverse process started on the first March, the very same disillusioned M.L.A. had come back to the parent party; now this is called defection. When the Governor was approached by the press he says "I understand practical politics". Immediately after that Mr. Sankar Dayal Sharma, President of the Congress comes out with a statement that the only alternative is President's rule. It was the same Sankar Dayal Sharma, who as Secretary of the All India Congress Committee, objected to the imposition of the President's rule when the Badal Ministry was reduced to a minority in Punjab and Congress was not called to form Government. He has played the role of Dr. Jekyll and Mr. Hyde.

The Governor's report is nothing but a travesty of truth. If you see, you will find that the defectors who joined the Congress party, were never mentioned as defectors at all. He says that they joined the Congress party. When they come back to their own party, they were called defectors. The Budget session was in session. The Appropriations Bill was to have been passed that would have been the proper forum to test the strength of the various parties. The Raj Bhavan drawing room is not the proper place to test the strength.

[Shri P. K. Deo (Kalahandi)],

The House was about to meet at 8 A.M. Half-an-hour before that the Assembly was prorogued. There was no Cabinet meeting. If there was a Cabinet meeting, the Cabinet Secretary should have circulated the notice and agenda to various Ministers. Here is the original D.O. letter written by Shrimati Nandini Satpathy in her handwriting to Shri Pradhan which was received at 7.30 A.M.

So, I would request that this may be laid on the table of the House with your permission. It contains that the meeting would be held at 6.30 A.M. but the notice was received at 7.30 A.M. by Shri Gangadhar Pradhan. I have already written to the Speaker in this regard. As demanded by Shri Surendra Mohanty I am placing this on the idle of the House.

MR. CHAIRMAN: You have already mentioned all these in the House. It is all on record. It is, therefore not necessary to lay it on the table of the House.

I think your time is up. You please conclude.

SHRI P. K. DEO: Sir I am the most affected person.

MR. CHAIRMAN: Just because this facility has been given you should not take long. Only three minutes have been given to you.

SHRI P. K. DEO: The Governor never took pains to verify the strength of the various parties, Shrimati Nandini Satpathi, having lost her majority has no constitutional right to give any advice to the Governor either for prorogation or for dissolution of the Assembly. In the case of West Bengal—my CPI friends will bear me out—when Shri Ajoy Mukherjee was asked to call the Assembly to prove his strength, Shri Dharma Vira was accused by the same C.P.I. friends that he had not acted rightly and Shri Mukherjee was ultimately dismissed. In the identical circumstances in M.P., when the Assembly

was meeting for the budget session and when Shri D. P. Mishra was defeated Shri Govind Narain Singh was called to form the Government. Why there is this departure?

In Manipur, the Assembly is meeting at the instance of the Governor Shri B. K. Nehru to prove the strength of the various parties. Why should there be this departure here? Another thing is that in the crucial Rajya Sabha election the Opposition has proved its majority by returning the candidate in a straight contest with a thumping majority of 17 votes. In spite of the letter of the Secretary of the Orissa Legislative Assembly proving the strength of 72 of Pragati Party in spite of the Rajya Sabha by-election which had proved the majority support of the Opposition and in spite of physical parade of the M.L.As in front of the Governor, the Governor intentionally avoided counting them. He was instructed not to do so. In spite of all this I am very sorry to state that the Governor has tried to build a case on wrong and fictitious premises. It was said that Shri Biju Patnaik applied for the Congress Membership and he could not be taken in. I may tell you that he never applied for admission in the Congress. This should go on record. Cutback by-election was won with fan-fare, in spite of rigging, in spite of intimidations to voters and in spite of misuse of power and money. There was a large-scale ghost polling. Shrimati Nandini Satpathi came out successful. It was much trumpeted and broadcast from Moscow radio. But alas, Shrimati Nandini Satpathi collapsed in 93 days.

MR. CHAIRMAN: I think you are misusing the opportunity when I called your name first.

SHRI P. K. DEO: Sir, the entire edifice built on defection collapsed like a house of cards and the chapter of political prostitution came to a close—the chapter of 8-1/2 months' misrule has come to an end which has brought a sign of relief to all Oriyas including the nine M.P.s of Congress who have given in writing that they

do not stand by Shrimati Nandini Satpathi.

MR. CHAIRMAN: Mr. Deo, you should conclude now. I shall give you one more minute. Then you will sit down.

SHRI B. V. NAIK (Kanara): Mr. Chairman, I rise on a point of order. The hon. Member used a reprehensible word—I do not know whether it is parliamentary. He has used the words 'political prostitution'. Prime facie it looks so obscene that this should be expunged.

SHRI P. K. DEO: Sir, I thought बालना रोदन बल never though they will still have the juvenile delinquency to protect an unprotectable case.

Much has been spoken about Mr. Nilamani Rooray, what a sadist and vulgar joke was made on the death of his wife. The Governor stated that because she died, it hastened the process of disintegration of the Congress Party and her husband joined the Utka Congress. In spite of that he was made the Deputy Chief Minister. Two other defectors—Mr. A. Mahanand and Mr. D. Majhi—were made Cabinet Ministers.

I would like to make these submissions. The Government's report is prevented and parochial I charge the Governor with dereliction of duty. The Governor's report is not worth the paper on which it has been written. The only fit place for it is the waste paper basket. The prorogation and dissolution of the Orissa Assembly has no parallel in history. The only parallel is the dissolution of the Long Parliament by Charles I and it cost him his head. I demand here the head of Mr. Jatti on a plaster. He should be dismissed and thrown out of the political life of this country.

When the Finance Commission is functioning, when the fifth plan is on the anvil and the die of Orissa is going to be cast for five years, we want

a popular and constitutional government there. We want early elections. We want that the electoral rolls should be revised. All persons about 18 years should be enrolled as voters and allowed to exercise their franchise. The people of this country and posterity will not spare you, Gentlemen! You will be condemned as guilty men for all time to come.

SHRI DINEN BHATTACHARYYA (Serampore): Sir, in this House we have several times brought it to the notice of the hon. Members of both sides that democracy in our country is in danger. Here is another example of how the Constitution has been defrauded and democracy raped. I do not plead for this party or that party, for this leader or that leader. I am concerned with the Constitutional position. I know your Constitution is not a socialist Constitution. Still the minimum democratic rights which the people have been given even that you do not want to give when you find it does not suit your interests. That was why Shrimati Nandini Satpathy was thrust over the head of the Orissa people as a Chief Minister, just as Mr. Sidhartha Shankar Ray has been thrust on the people of West Bengal, through a fake and rigged election. This is your tactics of bringing all the provinces under the patronage of the Prime Minister.

SHRI P. K. DEO: Hegemony.

SHRI DINEN BHATTACHARYYA: Yes hegemony. In this House they often talk of non-violence discipline, decorum and parliamentary democracy. What have they done in Orissa? Under what provision of the Constitution did they do it? Article 356 says that if there is invasion from outside, or political upheaval or insecurity conditions, President's Rule can be imposed.

In Orissa everything happened overnight. Till the previous day the Chief Minister did not know her fate the next day. It is only when the election to Rajya Sabha took place the next

[Shri Dinen Bhattacharyya]

day she knew that she had no majority. The Governor in his report has, unfortunately, referred to the defectors. Who is the greatest defector, the architect of all this? I charge Shrimati Indira Gandhi that she started this practice of defection, and it is with defection that she is still ruling. Who is that Governor? He is nothing but a stooge sent by the Centre, who will to the line of Shrimati Indira Gandhi. It is this type of persons who are sent to the States if necessary to rule on behalf of the Centre. I am saying this with personal experience of what happened in West Bengal in 1967, 19970 and again in 1971. It happened in West Bengal thrice that the majority party was not called to form the government but President's Rule was imposed.

In the case of Orissa, the Governor has sent a report. What a shameless report it is! If he had any respect for democracy he should have tested in the Assembly which party has got the majority instead of basing it on presumption. That would have been the normal thing for him to do, but he did not do that perhaps because of the telephone call which he received from his master or mistress that you have to do this or that.

SHRI SURENDRA MOHANTY: "Mistress" is not parliamentary.

SHRI DINEN BHATTACHARYYA: Who worries whether a word is parliamentary or not when there is no parliamentary democracy at all?

MR. CHAIRMAN: He used it in the context of "master".

SHRI DINEN BHATTACHARYYA: The Chief Minister resigned her post because she had no majority. Then the Governor did not call for the opposition to see whether it can form a government. Apart from that, after asking Shrimati Nandini Satpathy to act as a caretaker government, why was that matter not brought before this House, even though it has in ses-

sion? Would it not have been the normal parliamentary practice to bring the whole matter before the House, discuss it and then take a decision? The heavens would not have fallen if they had adopted this practice. Yet, they did not care to do that, even though they talk of democracy all the time.

The Orissa Assembly consisted of 140 members. 72 members proclaimed that they were against the Chief Minister's party. Two other members also declared that they will vote against the Chief Minister. In a House of 140 members, if 72 members declare that they are a group, was it not the responsibility of the Governor to call the leader of that party to form a government and then test the majority or minority of the party in the House. That practice is not observed when it does not suit you. You have not done it in Manipur. You will hear today or tomorrow that another defection has taken place in Manipur. You have not dissolved the Assembly there. You have kept it alive so that your party in alliance with others may form the Government. Why did you behave in this manner in the case of Orissa?

SHRI K C PANT: There is a Government functioning in Manipur.

SHRI DINEN BHATTACHARYYA: But it is a fact that the very persons who defected to the side of the present Chief Minister of Manipur are now defecting to the Opposition side. It is an open fact.

I will not go into details. But it is a fact that in the case of Orissa, the Constitution has been violated; the parliamentary democracy has been subverted and all norms of parliamentary procedure have been totally ignored intentionally by the ruling party at the Centre.

What should have happened if Shrimati Nandini Satpathy had stepped down when she lost her majority? It is a parliamentary procedure that when you lose your majority, you come down and you give a chance to others who can form the Government. This was not done there. So, I charge this Government, the Central Government, for that.

What are your tactics? You are always trying to rehabilitate your own party members defeated in the elections and frustrated in other ways. You are placing them as Governors of different States. This is a legacy of the past. The British Government used to do it. Now you are also adopting the same tactics. What a fantastic amount we have to spend on these Governors? I have read in a paper, in *Blitz*, that nearly Rs. 4000 to Rs 5000 are spent daily on these Governors, inclusive of all their expenses. So, if these stooges are not there, nothing will happen (*Interruptions*)

MR. CHAIRMAN: I would remind the hon. Members that in a debate of this type or any other debate, befitting the prestige of this House, we should not use names or make derogatory remarks against the people or persons who are not present in the House. Therefore, I would request Mr. Dinen Bhattacharyya not to do that. You may not agree But it is an advice from the Chair which I think every hon. Member should take into consideration.

SHRI JYOTIRMOY BOSU (DIAMOND HARBOUR): On a point of order, Sir. You have made a certain observation just now that about those who are not present in the House, we cannot deal with them or we cannot mention their names. In that case, if you want the entire country to be present here, the entire bureaucracy to be present here, the entire set of people to be present here, then only we shall be able to oblige you, not before that. The Minister is there to

defend the cause of whom he is supposed to defend.

MR. CHAIRMAN: It is a matter of opinion, a flight of fantasy on the part of the hon. Member that all the persons whom they want to mention are to be present in the House.

SHRI K. C. PANT: Apart from the very valid reason that you have mentioned, there are certain high offices in our country, and it is a normal convention in the House that, when a reference is made to an occupant of such a high office, then a language of decorum is used. That is the normal practice; it is a very good practice.

MR. CHAIRMAN: It is a healthy practice.

SHRI DINEN BHATTACHARYYA: I did not know that the Minister would be so allergic to facts. These are facts. I can prove. I have to take the name.

AN HON MEMBER: Not facts but fantasies.

SHRI DINEN BHATTACHARYYA: My point is this. They have kept this provision of the post of Governor intentionally to serve their own purpose and not the interest of the people. The interests of the people are not served by the Governors. It has been found, just as in the case of Orissa, that they are serving the dictates from the Centre. I am astonished how, when the Parliament is in session, the President, without referring the matter for the opinion of the House, outright decided to impose the President's rule and dissolved the Assembly. I do not find any reason in this action of the President who holds a very high position in our country and whom we expect to behave in such a way that there may not be any occasion for anybody to bring a slur on him.

So, my first accusation against the Centre is that they have gone beyond their limit and they are responsible

[Shri Dinan Bhattacharyya]

for all this indiscipline and in some places violent outbursts that we find throughout the country. Whatever they may say, this ruling Party is responsible for it because they do not want to maintain any Parliamentary democracy anywhere. Whenever there is a chance of their defeat, they do this as they did in West Bengal in the last elections, 1972, when they indulged in all sorts of corrupt practices; they rigged the whole election and brought their own men in the Government. Again, in Orissa, I know what will happen? They will take time. There is no doubt that people also want revision of the electors' rolls and delimitation of the constituencies afresh, but it is necessary that, at the earliest, the elections are held and chances are given to the people to elect their own Government. At this juncture, at this critical moment, the Orissa people should decide their own fate. Talking of Plan or Budget here, matters little. After all, who is looking after the interests of the people of Orissa? It is the Centre, it is the Prime Minister's Government, and not the Orissa people. So, in this case, I will rather demand emphatically that the Government should arrange for elections for Orissa Assembly without any further delay.

Regarding the Budget that has been placed here, I and my party will not vote for it because they have no authority to pass the Orissa Budget here, knowing fully well that if they had not subverted the Parliamentary democracy in this way in Orissa, the Orissa people would have decided what should be the amount that they will spend and for what purpose.

It is not for Shri K. C. Pant or Shri K. R. Ganesh to decide from here in this Parliament.

SHRI K. C. PANT: But it is for the Lok Sabha to decide.

SHRI DINAN BHATTACHARYYA: What is Lok Sabha? Afterall, you

are holding the majority there and you will do whatever you like. Sir, I do not want to go into detail.

This Government has no face now after this Orissa affair to claim that they are democrats, to claim that they are for continuing the parliamentary democracy. The danger signal has come before the whole country. Here, in this House, we emphatically say that what has happened in West Bengal will happen tomorrow in Bihar, day after in Rajasthan and the other day in Orissa. So, all those people who have any respect for democracy, they should stand against this undemocratic one-Party rule of Shrimati Indira Gandhi and see that she is removed at the earliest from this position wherefrom she is going to be the dictator of India.

SHRI BHAGWAT JHA AZAD
(Bhagalpur) Try your best

SHRI JAGANNATH RAO (Chhatrapur) Sir, I rise to support the statutory resolution which has been moved.

I quite understand the feelings of the two hon speakers who preceded me in questioning the action of the Governor in dissolving the House and recommending President rule. But I cannot appreciate the strong language used by them in decrying the Governor. Afterall, the Governor is a constitutional head and you may not agree with the decision of the Governor but nevertheless, you should use decent language and the debate should be kept on a high plane.

Coming to the resolution, I say the Governor's report is quite exhaustive. He has dealt with the strength of each Party and what happened after the elections in 1971 and what happened in June 1972 and what happened after the Congress, obtaining

the majority, formed the Government and what happened in 1973 when some MLAs walked over to the Opposition. The Governor is faced with a difficulty. What did the Chief Minister do? When she found that she has lost the majority, she advised the Governor... (*Interruptions*) that she found that some members of her party were going out and that they might join the opposition. She took only a constitutional step. As Chief Minister, she has the prerogative and right to recommend to the Governor to prorogue and dissolve the House. She did the correct thing. The House will appreciate that when the Chief Minister finds that some members of her party are likely to walk over to the other side, what could she have done? She did not do anything which violated the constitutional propriety. She approached the Governor and tendered her resignation and advised him to dissolve the House. But the Governor did not merely go on the advice of the Chief Minister. What did he do? The report clearly mentions the strength of each party and the members who defected to the other side and that Mr. Biju Patnaik of the Pragati Party went to the Raj Bhavan with some MLAs. The Government counted the heads and he found that the requisite number was not there.

SHRI SURENDRA MOHANTY: How do you say that? Don't mislead the House.

SHRI JAGANNATH RAO: He enclosed two letters of the MLAs who walked over to the Opposition... (*Interruptions*)

MR. CHAIRMAN: Mr. Mohanty, I see your name in the list. So, at that time you can reply.

SHRI JAGANNATH RAO: The Governor noted that the two MLAs were coerced or pressurised to go over to the other party and they have come back. Therefore, the strength

was 70 and not as Mr. Patnaik has claimed that he has got the support of six others in the Assembly. Mr. Patnaik did not bring any letter from these MLAs to that effect. Mr. Patnaik did not say that he will prove his majority in the House. He never said that. He rushed to Raj Bhavan. There were press correspondents and others. What did the Governor do? He tried to save democracy. He did not try to bury it as opposition members tried to make out. What happened in Punjab, Sir, in 1970 when the Badal Ministry fell? Congress had majority; congress wanted to form the Government. But the Governor Dr. Pavate did not allow the congress to form the Government. He said that there will not be a stable Government. Stability is one of the criteria for the functioning of Government. When stability is not there, the Governor, whoever he may be, is fully justified in recommending to the President that Constitution has broken down and that the President should take over the administration of the State. It is not correct to use strong language against him.

MR. P. K. DEO: said that the Congress Government in June, 1972 was formed of defectors. It is a fact well-known to every one in Orissa that Utkal Congress party passed a resolution moved by Mr. Neelamani Routrao and seconded by a former Minister of Utkal Congress. Mr. Pratap Mahanty, who wanted to dissolve the party and merge with the congress. That resolution was there. And, therefore, their party, as such, wanted to merge with the congress. And do you call it defection? Can you say this by any stretch of imagination, I leave it to you.

So, also, Mr. Ganga Pradhan, a Swatantra Minister, along with ten others, wrote a letter to their leader Mr. R. N. Singh Deo, the then Chief Minister and President of the party saying that they felt that their interests were not safe in the hands of the Swatantra Party, their policies were not conducive to the develop-

[Shri Jagannath Rao]

ment and progress of adivasis and so they wanted to leave the party. How do you call them defectors? Now with these 25 MLAs if you want to form the Government, the Governor is fully justified in not allowing the opposition party to form the Government because the next day they may walk over. That is why the Chief Minister rightly advised the Governor and she did the correct thing in tendering her resignation and by this she has set up high democratic principles.

About elections, I can understand the feelings of the opposition that elections should be held as early as possible. But we are faced one difficulty, Under Delimitation Act the territorial constituencies have to be delimited and it takes time. Monsoon begins in Orissa in June and continues till end of September. Where is the time? If delimitation could be done in the meanwhile, elections could be held in October or November. If it cannot be done it is likely to be postponed. It is not for us. It is for the Election Commission to say whether he is in a position to do it.

About the Budget, Sir, I would like to say a few words. Mr. P. K. Deo said not a dog barked when Mrs. Satpathy tendered resignation. But I would say not a tear was shed and not a dog barked when Governor recommended to the President on the dissolution of the Assembly and the imposition of President's rule, because people in Orissa felt that the Pragati party would not be in a position to form the Government, nor lead them to prosperity.

About Budget, Sir the budget of the Central Government or the state Government should reflect the social and economic philosophy of the Government of the day. Unfortunately this budget is pedestrian in nature, it does not contain any of the socialistic schemes which the Planning Commission has formulated and which had the approval by the State Chief Ministers in National Development Council.

Unfortunately there may be the reason for this because in 1971 the Government budget was framed by the Opposition who were in power. They perhaps never wanted to implement these policies and on the same lines the Budget was prepared. Now, that Orissa is going to be under President's Rule for more than 6 months we have to see that these programmes are implemented.

Orissa is a State which is entirely agricultural. The economy is completely agricultural and the provisions made for agriculture are very meagre. Minor irrigation has been practically ignored. It is minor irrigation that will help the marginal and small farmers, Adivasis and Harijans and people belonging to backward classes who live in hinterland, are worst affected there. When a major irrigation project is to be constructed they are evicted. So, their interests should be taken care of. But I am sorry to find no such attempt has been made. The main thing in Orissa now is to implement the land ceiling Bill. The Bill was before the Assembly. Some clauses were passed. But the Bill could not be completely passed. Now that Orissa is under President's rule, the Bill has to be implemented immediately and has to be passed by a President's Act. After the implementation of the land ceiling Act surplus land would be given to the landless people. If the land is contiguous the Government should see that three or four small farmers who would get 2 acres at the most join and form cooperatives either for joint farming or for service cooperatives so that they could have the advantage of getting some financial help to purchase bullocks, seeds, fertilisers and so on. This is the time we should encourage joint farming. These lands given to the landless people should be put under the supervision of the Block Development Officer at least for two years so that he could see that these poor people are given necessary tools to cultivate their lands and stand on their legs. It is

very essential that this should be taken care of.

I am sorry to find that nothing has been provided for the growth of industries in the State. The industrial activity is at a low ebb and Letters of Intent given to the I.D.C. have not been converted into licences and no effective steps seem to have been taken.

In a democracy primary education is very essential. We must educate the masses otherwise the dumb millions will not make democracy. Sufficient provision has not been made for the growth of primary education to children upto the age of fourteen. That should be done. A beginning should have been made in the last year of the Fourth Plan so that in the Fifth Plan there could be spill-over.

Sir, nothing has been provided for the development of rural or tribal areas. One third of the Members of the Orissa Assembly consist of tribals.

The Budget seems to have been prepared in a hurry and the budget papers do not contain many details. If we had the reports on the performance of the Ministries in the previous years, we could have assessed the performance of the Government and short-fall, if any.

श्री शत्रुघ्न प्रताप सिंह (बाराबंकी)
माननीय अधिष्ठाता महोदय, आपने मुझे उड़ीसा के अत्यन्तगम्भीर तथा महत्वपूर्ण विषय पर जो अपने विचार प्रकट करने का अवसर प्रदान किया है उसके लिए आपका आभारी हूँ। महामहिम राष्ट्रपति द्वारा उड़ीसा राज्य के संबंध में संविधान के अनुच्छेद 356 के अधीन 3 मार्च, 1973 को जारी की गई उद्योषणा का अनुमोदन तथा उड़ीसा राज्य के सामान्य बजट, लेखानुदानों तथा अनुदानों की अनुपूर्क मांगों का समर्थन करने के लिए मैं खडा हुआ हूँ।

मुझ से पूर्व विरोधी दल के वक्ताओं ने हमारे अखिल भारतीय कांग्रेस दल के

सबध में अपनी जो भावनाएँ प्रकट की हैं उससे हमें गहरा धक्का पहुँचा है। यह माननीय सदन ही नहीं वन देश की सम्पूर्ण जनता इस बात में परिचित है कि हमारी अखिल भारतीय कांग्रेस कमटी का जो इतिहास रहा है वह सर्वत्र ही सम्पूर्ण देश में और सदन में लोकतांत्रिक परम्पराओं तथा लोकतांत्रिक मूल्यों का रक्षक रहा है। यह बात बहुत स्पष्ट है कि कांग्रेस ने अपने सम्पूर्ण कार्य काल में कभी भी दल को प्रोत्साहन नहीं दिया है। जब भी लोगो ने हमारे दल में व्यक्ति के रूप में या एक समूह के रूप में आना चाहा है तो हमने उनके लिए मार्ग बन्द नहीं किया है। जब उन्होंने ने हमारे दल की नीतियों में, हमारे दल के सिद्धांतों में अपनी आस्था व्यक्त की है तो हमने उनको अपने दल में लेना स्वीकार किया है। परन्तु कांग्रेस दल के ऊपर यह चाज लगाना कि कांग्रेस दलने कभी बदल को प्रोत्साहन दिया है, यह बात बिल्कुल निराधार है, आक्षेपपूर्ण है और इसमें कोई तथ्य नहीं है।

मैं अधिक न कहते हुए केवल इतना कहना चाहता हूँ कि उड़ीसा की जो परिस्थिति थी जिस पर माननीय राज्यपाल महोदय ने विस्तारपूर्वक अपनी रिपोर्ट प्रस्तुत की है उसके सबध में अपने कहने की आवश्यकता नहीं है, उन्होंने अपनी रिपोर्ट में सारी स्थिति स्पष्ट कर दी है। जो स्थिति शेष रह गई थी वह हमारे माननीय राज्य गृह मंत्री मंत्री ने स्पष्ट कर दी है। हमारे पूर्ववक्ता, हमारे दल के साथी ने भी उस स्थिति पर प्रकाश डाला है। उस सम्बद्ध में मैं केवल इतना कहना चाहता हूँ कि हमारी मुख्य मंत्री जी ने जब राज्यपाल महोदय को विधान सभा भंग कर देने का अपना परामर्श दिया था उस समय तक यह बिल्कुल स्पष्ट है कि उनके सामने इस प्रकार का कोई संकेत नहीं था कि कांग्रेस दल से कुछ लोग अपना समर्थन वापिस लेना चाहते हैं या उनके नेतृत्व से

[श्री रुद्र गताप सिंह]

अपना समर्थन वापिस लेना चाहते हैं। मुख्य मंत्री ने जो अपनी सस्तुति दी थी, जो उन्होंने विधानसभा भंग करने के लिए अपना परामर्श दिया था कि वह विशुद्ध लोकतांत्रिक परम्पराओं को दृष्टि में रखते हुए किया था और सवैधानिक दृष्टि से जो बात उचित थी वही बात उन्होंने कही थी। हमारे राज्यपाल महोदय ने अपनी रिपोर्ट में उस स्थिति को बहुत स्पष्ट कर दिया है जो कि डा० महताव के शब्दों में उन्होंने स्पष्ट करके कहा है कि जितनी ही देर होगी वर्तमान बहुमत को खोने की उतनी ही आशाका है। यदि निर्णय देने में देर हुई तो जो सदस्य हमारी तरफ आ गए हैं वह वापिस जा सकते हैं और आचार्य गंगाराम वाली बात हो सकती है। इस बात से स्पष्ट हो जाता है कि राज्यपाल महोदय के लिए इससे अधिक और स्वाभाविक बात और क्या हो सकती थी, उनके सामने पूर्व का जो इतिहास था कि किस तरह से विधान सभा के चुनावों के पश्चात् लोगों ने अपने व्यक्तिगत स्वार्थ के लिए, अपने व्यक्तिगत लालच के लिए अपने दल की अस्थिरता में परिवर्तन किया और उसके पश्चात् भी जबकि श्री बीजू पटनायक ने अपने बहुमत का दावा प्रस्तुत किया उसके दो घंटे बाद उन्हीं लोगों ने दो सदस्यों ने अपना समर्थन वापिस लेकर कहा कि दबाव में डालकर उनसे समर्थन लिखा गया है तथा वे वर्तमान मुख्य मंत्री के नेतृत्व में विश्वास करते हैं। इसके पश्चात् हम समझते हैं कि राज्यपाल महोदय ने राष्ट्रपति शासन के लिए जो सस्तुति की है वह बहुत उचित बात थी। हममें कोई भी अनुचित बात नहीं हुई है।

माननीय सदस्य इस बात से सहमत होंगे कि सम्पूर्ण देश में जहाँ भी कहीं समुक्त सरकारें, मिली जुली सरकारें बनी हैं वहाँ इसी बात का इतिहास रहा है कि वे सरकारें

उन प्रदेशों को न तो विकास की तरफ और न प्रगति की तरफ ले जा पाई हैं बल्कि उसके उल्टे उस प्रदेश में अष्टाचार को और इस प्रकार के तमाम कार्यों को प्रोत्साहन मिला है जिनसे हमारे लोकतांत्रिक मूल्यों को अघात पहुँचता रहा है। इस तरह की स्थिति में जो कुछ भी राज्यपाल ने वहाँ की पूर्व स्थिति का अध्ययन करते हुए वर्तमान स्थिति के अनुसार जो सिफारिश की है वह उचित थी, और उस सस्तुति पर जो हमारे राष्ट्रपति जी ने निर्णय लिया है वह मैं समझता हूँ बहुत सही निर्णय लिया है। मान्यवर, वास्तविक बात यह है कि मुख्य मंत्री श्रीमती नन्दनी सतपथी ने जब वहाँ प्रदेश में जा कर प्रगतिशील नीतियों को कार्यान्वित करने का प्रयास किया, भूमि सुधार करने की कोशिश की, सामाजिक और आर्थिक विषयों को समाप्त करने की कोशिश की, गरीबी, बेकारी और बेरोजगारी तथा असमानता को समाप्त करने की कोशिश की तो जिन लोगों ने वहाँ अष्टाचार किया है और जिन के विरुद्ध सरजू बर्माशन ने रिपोर्ट दी उस की मी०बी० आई० के जरिए जाच करायी जाय इस की कोशिश मुख्य मंत्री ने की तो उन तमाम अष्ट नेताओं के द्वारा, जो उड़ीसा की राजनीति में इस प्रकार की परिस्थिति उत्पन्न करते थे जिस से दलबदल या स्वार्थ मूलक राजनीति को प्रोत्साहन मिल रहा था उस का सर्वे के लिए दमन कर दिया जाय। तो इन अष्ट नेताओं ने कुचक्र रचने का प्रयास किया। व्यूह रचने का विफल प्रयास कर रहे थे उस में वे अष्ट नेता सफल नहीं हो सके। यही कारण है कि जो बात वे अब कह रहे हैं वह अनर्गल प्रलाप के अलवा और कोई बात नहीं है।

इन शब्दों के साथ जो उड़ीसा में राष्ट्रपति शासन लागू करने का प्रस्ताव पेश हुआ है उस का मैं समर्थन करता हूँ और साथ ही उड़ीसा के अनुदान, लेखानुदान और अनुपूर्क अनुदानों का हार्दिक समर्थन करता हूँ।

MR. CHAIRMAN: Mr. Sezhiyan.

SHRI SEZHIYAN (Kumbakonam): I am speaking tomorrow.

SHRI K. C. PANT: I think you are supporting.

MR. CHAIRMAN: It is an open question to him.

SHRI SEZHIYAN: I am speaking tomorrow.

MR. CHAIRMAN: Shri Giridhar Gomango:

SHRI GIRIDHAR GOMANGO (Kopraput): I will speak tomorrow.

SHRIMATI T. LAKSHMIKANTHAMMA (Khammam): I am prepared to speak.

MR. CHAIRMAN: It seems those Members are not prepared to speak today. But tomorrow nothing can be certain.

SHRIMATI T. LAKSHMIKANTHAMMA: You can adjourn the House now.

MR. CHAIRMAN: We cannot adjourn like that. Then, Mr. Arjun Sethi.

SHRI ARJUN SETHI (Bhadrak): Mr. Chairman, Sir, in the first instance, I would like to say something about our ex-Maharajah, Mr. P. K. Deo, who never in his life thought about the people of Orissa or at least even about the people in his kingdom which he possessed in the past. Today, I am much surprised to hear from our ex-Maharaja who has been very much pleading for the people of Orissa and wanted to save democracy in Orissa.

Sir, the House is well aware that these people, these Swatantrites—who are a combination of the ex-Maharajah—never want to preserve democracy for the interests of the people, for the interests of the common

men there. On the other hand, they want to safeguard all the vested interests and that is why they have been engaged in and have always been doing things to harm the interests of the people of the State of Orissa.

With these words, I want to speak on this proclamation.

Mr. Jagannatha Rao has already pointed out that the Utkal Congress people, who came to the Congress party, have not defected. They have adopted a resolution under the Chairmanship of Mr. Biju Patnaik, Mr. Nee-lamani Routrai and Pratap Mohanty both proposed and seconded it to merge with the Congress and after scrutinising their applications our party decided to admit only 28 persons out of 34 persons and since the others were not successful in getting admission to the party they have created so many troubles.

Our friend Mr. P. K. Deo has said so much for Mr. Patnaik Mr. Routrai and Mr. Mohanty. But they resolved to join the Congress party, the next day the same Mr. Deo was condemning them. Now that they are with him, he is pleading their case.

The Governor had quoted the words of ex-Chief Minister, now an important leader in Pragati Party; "The greater the delay the greater the chance of losing the present majority. If there is delay in taking the decisions some members, who have come to us, may go back and Aya Ram and Gaya Ram may take place". These words have clearly shown that they are not quite sure whether those members would remain with them or not, and it also clearly proves that what the Governor had done is the right thing and is in conformity with the Constitution.

The Governor has also pointed out in his remark that "it will thus be clear that political defections by the

[Shri Arjun Sethi]

Members of the Legislative Assembly in this State from time to time either from the consideration of office or for personal gains has become common and has affected the political life of the State adversely. This tendency is shameful to the functioning of democracy."

The Governor is not only the Constitutional head of State, he is also the guardian of the interests of the people, especially because in Orissa the people do not know anything and frustrated politicians had been trying to remain in power and exploit the backward people there.

18 hrs.

The Governor here also mentions about the M.L.As as to how they have been intimidated to give their signatures to withdraw their support to Nandini Satpathi's Ministry.

In presenting the budget, the hon. Minister of State for Finance had stated in his speech that a part of the deficit in the State is likely to be covered by the additional resources mobilisation by the State.

MR. CHAIRMAN: The hon. Member will please continue his speech tomorrow. He will have only two more minutes to conclude his speech.

Now, the House stands adjourned till 11 a.m. on Friday, the 23rd March, 1973.

18.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March, 23, 1973/Chaitra 2, 1895 (Saka).